

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-751(PB)/2023

IN THE MATTER OF:

IDBI Trusteeship Services Limited

.... Petitioner

v.

Shree Vardhman Infraheights Pvt. Ltd.

.... Respondent

Order U/s. 7 of (IBC)

Order delivered on 24.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Pranjit Bhattacharya, Adv. Tarini
Khurana

For the Respondent : Adv. Pooja M. Saigal, Adv. Rajat Joheja, Adv.
Sakshi Kapoor

ORDER

Today, the matter was taken up. Mr. Pranjit Bhattacharya, Ld. Counsel for the Petitioner appeared through VC.

Ms. Pooja M. Saigal, Ld. Counsel for the Respondent appeared physically. The cost in terms of the previous order is yet to be paid. Ld. Counsel for the Petitioner seeks and is granted time to pay the same.

Respondent has filed a reply which is not uploaded on DMS. Ld. Counsel for the Respondent seeks and is granted time to upload the same on DMS before the next date of hearing.

Ld. Counsel for the Petitioner may file rejoinder, if any, for completion of pleadings. At request and by consent, list the matter on **20.02.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)